

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 9 MAR 1995

APPLICATION NO: 2111 of 1994.

APPLICANTS:- Sri.Gangaiah,
V/S.

RESPONDENTS:- Secretary,Ministry of Industry, New Delhi
and another.

To

1. Sri.T.Ramdas, Advocate,
No.V-58,Fourth Cross,
Mallewaram,Bangalore-3.
2. Sri.M.Vasudeva Rao,
Addl.C.G.S.C.
High Court Bldg,
Bangalore-560001.

Subject:- Forwarding of copies of the Order- passed by the
Central Administrative Tribunal,Bangalore.
---xx---

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 23-02-1995.

Issued on

9/3/95



DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 2111 OF 1994

THURSDAY, THIS THE 23RD DAY OF FEBRUARY, 1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member(A).

Gangaiah,
S/o late Kempaiah,
56 years, R/o No. 267, Block 16,
Type-II, C.P.W. Quarters,
Dommalur, Bangalore-54, working
as Driver (HV) Small Industries
Service Institute, Rajajinagar,
Bangalore-560 044.

.. Applicant.

(By Advocate Shri T. Ramdas)

v.

1. Union of India,
Ministry of Industry,
New Delhi, represented
by its Secretary.

2. The Director,
Small Industries Service
Institute, Rajajinagar,
Bangalore-560 044.

.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard the learned Standing Counsel who placed on record a copy of the Memorandum dated 22nd of February, 1995 issued by the Assistant Director of Administration, Small Industries Service Institute, Bangalore who is one of the respondents herein stating that the applicant's prayer for withdrawing his notice for voluntary retirement is acceded to and he will continue in service even beyond 1-1-1995 contrary to the communication at Annexure-A2 produced along with the application wherein it was mentioned that he will be relieved of his duties on the forenoon of 1-1-1995 because his prayer for withdrawal of notice



of voluntary retirement had not been acceded to. Now that the department has changed its mind and acceded to the applicant's request for withdrawal of the notice of voluntary retirement and also continue him in service beyond 1-1-1995, all that we should do is to quash the Memorandum at Annexure-A2 produced along with the application in terms of the Memorandum dated 22-2-1995 which is placed on record, with a desire that the department will abide by the same and continue the applicant in service even ~~after~~ ^{on or} 1-1-1995 and onwards. No costs.

Sir-

MEMBER(A)

Sir-

VICE-CHAIRMAN.



TRUE COPY

copy 13/04/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore